NATIONAL COMPANY LAW TRIBUNAL CHANDIGARH BENCH, CHANDIGARH

CP NO. 148/ND/2013 RT CP NO. 213/Chd/Hry/2017

Rajesh Kumar and Anr.

... Petitioners

Versus.

Manuraj Beverages Pvt. Ltd. & Ors.

...Respondents

Present: None.

As per office report, notices of hearing issued to petitioner Nos. 1 and 2 have not been served. However, notices to respondent Nos. 2 to 5 have been served but there is no representation on their behalf. Respondent No. 1 has also not been served.

Now list the matter for hearing on 25.09.2017. Notice of hearing be sent by Speed Post to the learned counsel for the petitioners and respondent No. 1 who were representing them while the matter was pending before the National Company Law Tribunal, New Delhi.

(Justice R.P.Nagrath) Member (Judicial)

Id1-

August 29, 2017